

Coram : Hon'ble Mr P H Trivedi .. Vice Chairman
Hon'ble Mr P M Joshi .. Judicial Member

23/9/1987

Heard learned advocate Mr R.V. Deshmukh for the applicant. Admit. The Rule 3.2 which he has referred to in para 3 of the application on the basis of which he seeks to be justified his plea for interim relief ~~does not~~ become a bar for inter division transfer. The appointment of the petitioner is admittedly of ad hoc nature and the respondent authority cannot to be said to have being guilty in reverting the petitioner and in having allowed inter divisional transfer ex-facie. For this reason, interim relief is not merited. The respondent to reply within 15 days of this order. The case be posted on 4th November, 1987 for further directions. Applicant to serve the copy of the application on respondents other than General Manager.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member

(2)

O.A./455/87

CORAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI .. JUDICIAL MEMBER

4/11/1987

Mr. R.V. Deshmukh and Mr B.R. Kyada learned advocates for the applicant and respondents respectively present. Respondent to file reply within 15 days and the applicant may file rejoinder if any within one month thereafter. Registry to post the case in May, 1988 for hearing.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member

pm;

(3)

O.A. No. 455/87

Coram: Hon'ble Mr. M.M. Singh, Administrative Member.

Hon'ble Mr. R.C. Bhatt, Judicial Member.

15-2-1991

Mr. R.V. Deshmukh, learned counsel for the applicant submits that as the grievance no more ~~seeks~~ survives, he ~~press~~ for permission to withdraw the application unconditionally. Mr. B.R. Kyada, learned counsel for the respondents has no objection. Permission given. The case is disposed of finally as withdrawn.

R.C. Bhatt

(R.C. Bhatt)
Judicial Member

M.M. Singh

(M.M. Singh)
Administrative Member

a.a.b.